The East Punjab Police (Protection of Railways) Act, 1947

Act 12 of 1947

Keyword(s):
Derelictions of Duty, Police Force, Indian Railways Act, 1890

(Received the assent of His Excellency, the Governor-General of India on the 12th December, 1947; and was first published in the East Punjab Government Gazette (Extraordinary), dated the 13th December, 1947.)

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An Act to provide enhanced punishments for certain derelictions of duty by members of the police forces.

It is hereby enacted as follows:—

1. (1) This Act may be called the East Punjab Police (Protection of Railways) Act, 1947.

(2) It extends to the whole of the State of Punjab.

(3) It shall come into force at once.

2. It shall be an offence punishable under this Act for any member of a police force whose duty for the time being is to protect from acts of violence any passenger or goods being conveyed upon any railway (as defined in the Indian Railways Act, 1890), to fail in the proper performance of his duties.

1For Statement of Objects and Reasons, see East Punjab Government Gazette (Extraordinary), 1947, page 47; for proceedings in the Assembly, see East Punjab Legislative Assembly Debates, Volume I, 1947, pages 43—45.

2For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1958, Page 546-K

3Substituted for the word "Province" by the Adaptation of Laws Order, 1950.

4Substituted for the words "East Punjab" by the Adaptation of Laws Order, 1950.]
mance of that duty and notwithstanding anything to the contrary contained in any law or order for the time being in force regulating discipline in the police force of which he is a member but without prejudice to any other punishment to which he may be liable thereunder, such member of a police force shall be liable, on conviction for such offence by a competent criminal court, to be punished with rigorous imprisonment for a term which may extend to ten years, or, if on the occasion of his offence any loss of human life occurs, with death or transportation for life or rigorous imprisonment for a period which may extend to ten years.

3. The East Punjab Police (Protection of Railways) Ordinance, 1947, is hereby repealed.